

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 230/TT/2016

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order :12.6.2017

In the matter of:

Determination of transmission tariff for 765 kV D/C Srikakulam-Angul Transmission line under "Common System associated with East Coast Energy Private Limited and NCC power projects limited LTOA generation projects in Srikakulam Area, Part-A" in Southern Region and Eastern Region.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd. (KPTCL),
Kaveri Bhawan, Bangalore-560 009.
2. Transmission Corporation of Andhra Pradesh Ltd. (APTRANSCO),
Vidyut Soudha,
Hyderabad-500 082.
3. Kerala State Electricity Board (KSEB),
Vaidyuthi Bhavanam,
Pattom, Thiruvananthapuram-695 004.
4. Tamil Nadu Generation and Distribution Corporation Limited
NPKRR Maaligai, 800, Anna Salai,
Chennai-600 002.



5. Electricity Department,
Government of Goa,
Vidyuti Bhawan, Panji
Goa- 403001
6. Electricity Department,
Government of Pondicherry,
Pondicherry-605 001.
7. Eastern Power Distribution Company of Andhra Pradesh Ltd.
(APEPDCL), P&T Colony,
Seethmmadhara, Vishakhapatnam,
Andhra Pradesh.
8. Southern Power Distribution Company of Andhra Pradesh Ltd.
(APSPDCL), Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, Kesavayana Gunta,
Tirupati-517 501.
9. Central Power Distribution Company of Andhra Pradesh Ltd.
(APCPDCL), Corporate Office, Mint Compound,
Hyderabad-500 063.
10. Northern Power Distribution Company of Andhra Pradesh Ltd.
(APNPDCL), Opp. NIT Petrol Pump,
Chaitanyapuri, Kazipet,
Warangal-506 004.
11. Bangalore Electricity Supply Company Ltd. (BESCOM),
Corporate Office, K. R. Circle,
Bangalore-560 001.
12. Gulbarga Electricity Supply Company Ltd. (GESCOM),
Station Main Road, Gulbarga.
Karnataka.
13. Hubli Electricity Supply Company Ltd. (HESCOM),
Navanagar, PB Road,
Hubli, Karnataka.
14. MESCOM Corporate Office,
Paradigm Plaza, AB Shetty Circle,
Mangalore-575 001



15. Chamundeswari Electricity Supply Corporation Ltd. (CESC),
927, L J Avenue, Ground Floor,
New Kantharaj Urs Road,
Saraswatipuram, Mysore-570 009
16. Bihar State Power (Holding) Company Limited
(Formerly Bihar State Electricity Board),
Vidyut Bhawan, Bailey road,
Patna-800 001, Bihar
17. West Bengal State Electricity Distribution Company Ltd.
Vidyut Bhawan, Bidhan Nagar
Block DJ, Sector-II, Salt Lake City
Calcutta-700 091
18. Grid Corporation of Orissa Ltd.
Shahid Nagar, Bhubaneswar-751 007.
19. Damodar Valley Corporation
DVC Tower, Maniktala Civic Centre,
VIP Road Calcutta-700 054.
20. Power Department,
Government of Sikkim, Gangtok- 737 101
21. Jharkhand State Electricity Board
In Front of Main Secretariat, Doranda,
Ranchi-834 002.
22. East Coast Energy Private Limited
7-1-24, B Block, 5th Floor, Roxana Towers
Green lands, Begumpet, Hyderabad-500016
23. NCC Power Projects Ltd.
6th Floor, NCC house, Madhapur
Hyderabad-500081

.....**Respondents**

For petitioner : Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Anil Kumar Meena, PGCIL

For respondent : Shri S. Vallinayagam, Advocate, TANGEDCO



ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of tariff for 765 kV D/C Srikakulam-Angul Transmission line under “Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area, Part-A in Southern Region and Eastern Region. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations”).

2. During the hearing on 11.5.2017, the representative of the petitioner submitted that instant asset was scheduled to be commissioned on 29.5.2015 and it was commissioned on 1.2.2017 after a time over-run of 20 months and 8 days. He further requested for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. Learned counsel for TANGEDCO submitted that reply to the petition was filed vide affidavit dated 16.3.2017.

3. The petitioner submitted in the petition that the transmission system is inter-alia comprised of establishment of 765/400 kV pooling station at Srikakulam, where power from IPPs shall be pooled and transmitted to various beneficiaries through Srikakulam Pooling station-Angul 765 kV D/C line. The entire system was to be initially operated at 400 kV (under Part-A) and to be upgraded to 765 kV at a later date (under Part-C). Accordingly, transmission system was divided into two parts. However, due to changed load generation scenario in Southern Region (SR) and consequent approval of



transmission system “Srikakulam Pooling Station-Vemagiri Pooling Station 765 kV D/C line” was charged at 765kV, commissioning voltage of Srikakulam-Angul 765 kV D/C line was reviewed during 35th Standing Committee Meeting of Southern Region held on 4.1.2013 and it was agreed to operate the Srikakulam-Angul 765 kV D/C line at its rated voltage of 765 kV right from the beginning.

4. The Commission sought comments of CEA as to whether 765 kV D/C Srikakulam-Angul transmission line is in regular service and whether the transmission line is serving any useful purpose in the configuration as proposed by PGCIL. In response, the CEA replied that the Angul-Srikakulam pooling station 765 kV D/C line is connected to Vemagiri Pooling Station and charged at 765 kV. At Vemagiri Pooling Station this power is stepped down to 400 kV and connected to Gazuwaka and Vijayawada through LILO of existing Gazuwaka-Vijayawada S/C line at the Vemagiri Pooling Station. Presently, the flow on this line Angul-Srikakulam Pooling Station 765 kV D/C is 600-1000 MW and the line is in use.

5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in PoC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters)



Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

6. We have considered the submissions of the petitioner and the comments of CEA. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run, which will be considered in detail at the time of final hearing, the Commission has decided to allow AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for 2016-17, 2017-18 and 2018-19 for the purpose of inclusion in the PoC charges. The issues raised by TANGEDCO and KSEB in their reply will be considered at the time of final hearing.

7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission for the instant asset are as follows:-

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

2016-17	2017-18	2018-19
3845.37	23706.04	24050.26

B. Annual transmission charges allowed are as follows:-



(₹ in lakh)

2016-17	2017-18	2018-19
3076.30	18964.83	19240.21

8. The petitioner is directed to submit the following information on affidavit with a copy to the respondents by 7.7.2017:-

- a. Form 4 A by clearly mentioning the gross block as on COD on accrual basis and the liability thereon;
- b. Form 5 by clearly mentioning the element wise breakup along with corresponding liability thereon;
- c. Form 7 by clearly mentioning the amount claimed towards liability under Regulation 14(1)(i) of the 2014 Tariff Regulations separately and the work deferred for execution under Regulation 14(1)(ii) of 2014 Tariff Regulations separately;
- d. Justification for non-allocating any amount towards sub-station in Auditor certificate even though the complete asset consists of 765 kV pooling station.

9. The respondents are directed to file their reply by 24.7.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 10.8.2017. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

10. The petition shall be listed on 24.8.2017 for final hearing.

-sd-
(Dr. M.K. Iyer)
Member

-sd-
(A.S. Bakshi)
Member

-sd-
(A.K. Singhal)
Member

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(Gireesh B. Pradhan)
Chairperson

